RAJYA SABHA

Re. Violence

Thursday, the 4th October, VTTO/12th Kartika, 1912 (Saka)

The House met at eleven of the clock, The Deputy Chairman in the chair.

RE. VIOLENCE INDULGED IN BY ANTI-RESERVATIONISTS AT CLUB ON 2ND OCTOBER, 1990.

SHRI A. G. KULKARNI (Maharashtra): Madam, Deputy Chairman, I want to draw, through you, the attention of the House as well as of the people to a very pernicious development in the rally of students which was held at Boat Club two days back. Mr. Tikait—I think he is either a cynic or a mad man-spoke in such harsh words as Members of Parliament and MLAs should be burnt. He asked the rallyists to loot Government property. I was just standing opposite my house and I saw some ladies waiting for their vehicle. I just asked them what happened that firing took place. As I was talking to them some boys came there. I asked them, "Are you students or farmers?" They said, "We are farmers". There were one or two small boys. They said, "We are from the Rohtak University". Then they wanted water to drink. I said, "All right, I will give you water". While exchanging words they told me, "We have been asked to loot Connaught Place today". Madam, I am very bitter on this point. Has the Government any law and order machinery, has any intelligence machinery? I find the farmers and boys came mainly from Haryana. type of Harvana Government is it? Why don't you dismiss it? A person like Tikait making fiery speeches and asking for Members of Parliament to be burnt and houses to be looted! One must be ashamed these utterances. Your Government must take immediate steps in this matter. Some friends may be asking for an inquiry. I am not for an inquiry, because I find in Maharashtra by an inquiry nothing happens. The inquiry prolongs, prolongs. Therefore, take executive steps. Under the Sedition Act arrest this menacing Tikait and take action against those who 510 R.S.-

even involving many political parties. 1 am strongly against involving a political party or blaming a political party. You are not absolving yourself of your responsibility trying to hide your inefficiency, your laxity, in administration. Mr. V. P. Singh will have to be a hundred careful. He is handling Delhi's law and order through this Mr. Mufti Sayeed-I don't know his full name. What type of he? We had seen a Home Minister is Home Ministers like Sardar Patel, Pantji; we had seen Mr. Chavan. They were Home Ministers. What type of a Home Minister do we have now? Delhi is being burnt and you have no intelligence reports! I condemn the Government and I demand, through you, Madam, that action should be taken. I request the whole House to support me. You should support me, Madam, because MPs and MLAs are threatened like this. We may have differences of opinion on But that does not mean we should burnt. So, Madam, please take care and please castigate this Government for their inefficiency.

THE DEPUTY CHAIRMAN: Yes, Mr. Gurudas Das Gupta

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, the point is that day before yesterday, there was a rally, do not go into the merits of the demand because the people have a right to protest against the Mandal Commission Report and equally the people have a right ask for the implementation of the Mandal Commission Report. In a democracy, Madam, peaceful campaigning is allowed and people are allowed even to pull down the Government in a democratic way. But the point is that on the very same certain things happened. I live in the Vithalbhai Patel House. I had seen with my own eyes that very early in morning, groups of people, armed to the teeth, had been moving around, not only moving around, but also breaking open the small shops that were located on the Rafi Marg. In the morning, I went to make some purchases from the nearby bazaar. There these people, the very poor people, told me, "Sir, we have closed down because

[Shri Gurudas Das Gupta]

looting is going on.". I did not believe But, after some time I could that looting was actually taking place. Then, my wife was to have arrived from Calcutta by the Rajdhani Express. no vehicle was allowed. No vehicle was there. I had to move on foot right from the Vithalbhai Patel House up to Ajmeri Gate, I could see on the way how the motor cars were being stopped and money was being extorted and how the on. Unfortunately, looting was going there was not a single member of the police force to stop the looting. fore, the point is this: Is it allowed in a democracy, that is, people, armed to the teeth, holding a rally right near the seat of power of the country? Armed people had been moving around and thugs and rogues and hooligans were moving around and they were carrying on their adventure with impunity. I do not know whether before the beginning of the there was any law and order in the city. I say this with full authority that it is the political forces which are responsible for it. I know what these political forces are and I know who the people are who mobilised the masses from Delhi, from Haryana and from some other places. It was done deliberately under the sign-board peasant organisation. I do not agree with Mr. Kulkarni when he says that students were violent. The students were by and large peaceful. But the rogues and thugs and hooligans who had joined the rally had done this.

SHRI A. G. KULKARNI: I did not say that the students were violent. Don't misquote me.

SHRI GURUDAS DAS GUPTA: Anyway, I stand corrected. I do not misquote you. I stand corrected. But the point is that armed thugs, rogues and hooligans with banners had come to paralyse the Government. This is my point. Madam, I would like to ask this august House whether democracy will come to an end and this fascist terror is the beginning of something else. We are confronted with the same type of fascist terror in other parts of the country. (Time Bell rings).

Madam, I do not know whether this is allowed in a democracy.

Madam, my last point is that either we have to say "No" to this terror or we have to say "Yes" to the death of Indian democracy. Perhaps that is more preferable. I wish the entire House rose with one voice, as one single entity, and condemand in unequivocal terms all that had happened, not only through words...(Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): What was your Government doing at that time? ... (Interruptions)... Tell me what your Government was doing then. What was the police doing at that time? ... (Interruptions)...

SHRI JAGESH DESAI (Maharashtra): What was the police doing then? ... (Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, this is the sign of narow political partisanship. I have already denounced the role of the law and order machinery. I am with everyone in saying that the law and order machinery on that day had failed. At the very beginning I have condemand it. Instead of condemning display of fascist terror, if some people try to make a political gain out of it, nobody will gain and nobody is going to anything. Therefore, the Indian democracy cannot allow this rise of ominous forces in the country. We denounce

THE DEPUTY CHAIRMAN: Okay, thank you.

Everybody is raising his hand. I have no objection. The whole House can speak on it. But let it be orderly. Those who want to speak on this subject, I will allow. But I feel that if the sentiments are expressed by one person or two persons, from each party, it is enough. We have Special Mentions also Mr. Kalmadi, please.

SHRI SURESH KALMADI (Maharashtra): Madam, what we witnessed on the day of the rally and the previous night are more important on the previous

night when hordes of people were coming into the city, all with lathis, for the first time with fire arms. There have been reports of people using fire arms. We have seen that for the first time the police were shot at. (Interruptions)

This is the first time when firearms were used. Madam, I am suprised that once the demonstrators had come in, the rally had taken place, something happened after the demostration. But here where was the Intelligence? People had come in. They ought to have known that something violent was going to take place. Nothing was done. Madam, I was coming at 12 o'clock, the night before the rally, and I saw hordes of people with lathis, and they blocked my car. They started hitting the bonnet of the car. I asked the driver to drive off. There was absolute chaos. All this happened in night. What did the Government do that day? Did they send a big force of armed battalions? They did not. And next day we saw what happened. Madam, I think what we are witnessing today in Delhi and all over the country is a total failure of law and order machinery, and I would call upon the President of the country to dismiss this Government forthwith and bring back law and order.

श्री सिकन्दर बक्त (मध्य प्रदेश):
सदर सहिवा, मैं कुलकर्णी साहब श्रीर
गुरुदास गुप्ता साहब ने जो कुछ कहा,
श्रपने श्रापको उनके साथ पूरी तौर से
शामिल करता हूं श्रीर परसों जो कुछ
भी वोट क्लब के इलाके में हुश्रा उसकी
सक्ततरीन श्रल्फाज में निंदा करता हूं।
बुनियादी बात यह नहीं है कि करसों

क्या हुम्रा । बुनियादी बात यह है कि कब से हिंदुस्तान का मिजाज ऐसा बनाया गया है कि ये चीजें भ्राम हो गई हैं। मुझे क्षमा करें, डाइग्रस नहीं कर रहा मगर मैं चाहता हूं कि उसकी तरफ इस ग्रजीम ऐवान के ग्रानरेश्रल मेंबर तवज्जह दें कि यह मिजाज कैसे बना है। कीमतें मंहगी हुई, विरसे में मिली हमको, पंजाब की हालत बिगड़ रही है, विरसे में हमको मिला, कश्मीर की हालत बिगड़ी है यह भी हमको विरसे में मिला लेकिन यह मौजदा ला एंड श्रार्डंर की सिचयेशन कौन से विरसे में मिली ? जब से नयी सरकार आई तो हिंदुस्तान के ग्रासमाने सियासत में एक नया सूरज जगमगाया ग्रौर कहा गया कि देश के कोने-कोने में रिश्म बिखेरी जायेगी । मगर जिक्र विसरे का है ग्रौर हमें हर कदम पर विरसे में ग्रंधेरा मिला है ।

''रात का ना जिक्र कर रात तो गुजर गई है सहर तो यह बता रोशनी किधर गई ।''

किसने बिगाड़ा है देश का मिजाज श्रीर लॉ एंड ग्रार्डर कैंसे टूटा है । मैं... (व्यवधान)... ग्राप जरा क्षमा करें। ग्रापका जोरे बयान मुझ से ज्यादा है । लेकिन थोड़ा तवज्जह फरमायें तो बड़ी मेहरबानी होगी । मैं सिर्फ यह ग्रर्ज करना चाहूंगा सदर साहिबा कि जो सूरतेहाल लां एंड ग्रार्डर की ग्राज इस मुल्क में है वह पिछले 40-42 सालों में कभी नहीं हुई । मैं मंडल कमीशन के मैरिट्स ग्रीर डीमैरिट्स में जाना नीं चाहता हूं। ग्रटल जी की इस बारे में तकरीर हो चुकी है। लेकिन मैं सेंटर

श्रि सिकन्दर वखन

के बारे में जानना चाहता हूं उसने किसी मौके पर, किसी सिच्येशन में कुछ एंटोसिपेड किया ही नहीं । कुलकर्णी साहब ने बताया कि टिकायत साहब ने, धा दूसरे किसी साहब ने बड़े हार्ग वर्ड्ज इस्तेमाल किये।

indulged in .

इस मुल्क में तो जो मिनिस्टर्ज हैं, इस मुल्क में जो समाजी इंकलाब लाना चाहते हैं, वह जिस किस्म की भाषा बोल रहे हैं, क्षमा करेंगे, कल का बयान है या शायद स्राज का बयान है, हमारे सब से चीफ शासक का बयान यह भी है कि फौरन इंप्लिमेंट कर देना चाहिए। सुत्रीम कोर्ट के फैसले के बाद मिजाज बनाने की कोशिश की जा रही है।

मतलब यह है कि जब भी सकून भ्रौर शांति का मिजाज बनाने की जरूरत है, हम खुद वह अलफाज इस्तेमाल करते हैं कि जो इस मुल्क के ग्राराम को, शांति को भंग करने के लिए काफी होते हैं, जोकि परसों हुग्रा, भयानक हुत्रा । लेकिन परसों से पहले भी पिछले दो महीने से यह हो रहा है, जिसके लिए हिंदुस्तान को शर्म से सर झुका देना चाहिए । क्यों हो रहा है यह ?

सव/ल यह नहीं है कि टिकायत ने क्या किया, सवाल यह है कि शासन क्या कर रहा है, ? शासन ने किस तरीके से एंटिसिपेट किया कि इस बोट क्लब की रैली में क्या होने वाला है ?

जहां तक रयूमर्ज का ताल्लुक है, हुमारे कानों में इस रैली से भी पहले

से रयुमर्ज आ चुकी थीं कि दो तारीख को कुछ भयानक हादसे होने वाले हैं । ग्रच्छा, भयानक हादसे कोई छुप-छुपा कर नहीं हुए । जो लोग रैली में हिस्सा लेने के लिए ग्राये हैं, वह लाठी, तोप ग्रौर बंदूक लेकर ग्राये हैं। तोप लफ्ज मोटा होगा, लेकिन यह लाठी श्रौर लोहे की राड्स ग्रौर बंदुकें लेकर खुल्लम खल्ला ग्राये हैं । उसके बावजूद हम कुछ नहीं कर सके।

सवाल मेरा टिकायत से नहीं है. सवाल मेरा ग्राज के शासकों से है कि वह इस मुल्क को ग्रमन ग्रीर शांति देने के काबिल है, या नहीं ? ग्रगर काबिल नहीं हैं, तो उस सिलसिले में शर्मिदगी के साथ ग्रपना सर झुकाने के लिए भी तैयार रहें।

الدر سكندر بخت (مدهيم یردیش): صدر صاحبه - میس كاعرني صاحب اور كروداس كهتا صاحب نے جو کھے کہا ایے آپ کو انکے ساتھ پرری طرح شامل کرتہا هوں - اور پرشوں جو کچھ بھی بوت کاب کے علقے میں ہوا اسکی سخمت تبريبي الفاظ مين ثلدا كرتا هون -بنیادی بات یه نهیی هے که پرسوں کیا ہوا۔ بنیادی بات یہ ہے کہ کب سے ھندوستان کا مزاج ایسا بنایا کیا هے که یه چیزیں عام خوکتی ههن - مجهے چهما کرين قائمي گوس نهيين كررها هون - مكر

[†] Transliteration in Arabic Script.

میر یه چاهتا هی که اسکی طرف اس عظیم ایون کے آنریبل ممیر توجهه دیس که یه مزاج کیسے بنا هے - قیمتیں مہنگی هوئی - ورشے میں ملی هم کو - پنجاب کی حالت بگر رهی هے - تشمیر رهی هے - تشمیر میں حالت بگری هے یه بهی هم تو ورشے میں ملا هے - تشمیر ورشے میں ملا هے - تشمیر ورشے میں ملا هے - لیکن یه موجودة لا اینتی آرتر کی سمچویشن کون سے

ورشے میں مل - جب سے نگی سوکار

آئس تو عددوستان کے آسمان سیاست

میں ایک نیا سورے جگمگایا اور کیا

گیا کہ دیص کے کونے کونے سیں

روشنى بكهيدي جائيگى - مگر ذكر

ورشے کا ھے اور ھمھی ھر قدم پر ورشے

مهن إندههرا ملا هے -

Rc. Violence

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رات کا نا فکر کر رات تو گزرگئی

ه سحر تو یه بتا روشنی کدهر گئی کس نے بگارا هے دیش کا مزاج اور لا
ایند آردر کهسے توتا هے - میں..
(مداخلت) . . آدب ذرا چهما کریں
آپ کا زور بیان صحبه سے زیادہ هے لیکن تهورا توجهه فرمائیں تو بری
مہربائی هوگی - میں صرف یه عوض
کرنا چاهوئکا صدر صاحبه که جو
صورتحال لا ایند آردر کی آج اس
ملک میں هے وہ پچلے ۲۲.۴۰ سالوں

میں کبھی نہیں ہرئی میں منتل

کمیشن نے میرنس ارر تی میرنس

میں جانا نہیں چاہتا ہوں - اتل

جی کی اس بارے میں تقریر ہوچکی

ھے - لیکن میں سینتر کے بارے میں
جاننا چاہتا ہوں - اے نے کسی
موقع پر - کسی مجوایشن میں کچھہ
اینتی سپیت کیا ہی نہیں - کلکرنی
صاحب نے بتایا کہ تکیت صاحب
نے یا دوسرے کسی صاخب نے بنے

ھارش راتز استعمال کئے -

هیں - اس ملک میں جو ساجی انقلاب النا چاهتے هیں - ولا جس قسم کی بھاشا ہول رہے هیں - چھا کریں گے - کل کا بیان ہے - یا شاید آج کا بیان د - همارے سب سے چیف شاسک کا بیان یہ بھی آگیا ہے کہ فورا میلیمڈ کرلیڈا چاھائے - سپریم کورے کے بعد مزاج بنائے کی کوشش کی جارهی ہے -

اس ملک میں تو جو منستر

مطلب یہ ہے کہ جب بھی سکون اور شائتی کا مؤاج بنانے کی ضرورت ہے - هم خود ولا الفاظ استعمال کرتے هیں کہ جو اس ملک کے آرام کو شائتی کو بھنگ کونے کے لئے کافی هوتے هیں جاکہ برسوں هوا - بھیانگ

[شری سکندر بخت

هوا - لیکن برسوں سے پہنے بھی یا پچھلے دو مہینے سے یہ هورها هے جسکے لئے هندو ستان کو شرم سے سر جھکا دینا چاھئے - کیوں هورها هے یہ -

سوال یه نهیں که تهیت نے کیا کر کیا - سوال یه هے که شاسی کیا کر رہا ہے - شاسی نے کس طریفے سے اینٹی سیبت کیا که اس بوت کاب کی ریالی میں کیا ہوئے والا ہے -

جہاں تک ریوسرز کا تفلق ھے -ھمارے کانون میں اس ریلی سے بھی پہلے سے یہ ربومرز آچکی تھیں که دو تاریم کو کچهه بهیانک حادشے هونے والے هیں - اچها بهیانک حادثے کوئی چھپ چھیا گر نہیں ھوٹے -جو لوگ ريلي مين حصة ليني آئي ھیں - وہ لاتھی توپ اور بندرق لے کر آئے هيں - تب كا لفظ شايد موتا هوگا - لیکن یه اللهی اور لوهے کی راتس اور بلدوقين ليعر كهلم كهلا آئي هیں اسکے باوجود هم کچهم نهیں کو سکے - سوال میوا تکیمی سے نہیں ھے - سوال مہرا آج کے شاسکوں سے ھے - که ولا اس ملک کو امن اور شانتی دینے کے قابل هیں یا نہیں ـ اکر قابل نهیں هیں تو اس سلسله میں شرمندگی کے ساتھ اینا سو جهکانے کے لئے بھی تیار رهیں - श्री राम भ्रवधेश सिंह (बिहार) : उपसभापति महोदय,...(व्यवधान) ।

उपसभापित : काफी लोग बोलना चाहते हैं, मैं ग्रापको बुला लूंगी । hShri Gopalsamy. (Interruptions)

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): There are four "Swamys' Gopalsamy, Narayanasamy, Subramanian Swamy and Gurupadswamy"!

SHRI V. GOPALSAMY (Tamil Nadu): Madam Deputy Chairman, what happened on the birth anniversary of the Father of the Nation has shocked the whole country. Thousands and thousands of hordes-the hoodlums, the hooligans—took the law into their own hands. The previous speaker, when he referred to the incident, and that what Mr. Tikait spoke doesn't matter. But I differ from him. What Mr. Mahender Singh Tikait, while addressing, spoke matters. What for sections 302 and 307 are in the Indian Penal Code? He instigated them all. Three people died. They were killed. I thought that the statement of Mr. Tikait was responsible for those killings. He should be put behind bars. Criminal prosecution should be launched. He dared to say that the people's representatives—MLAs and MPs—should lynched, under the nose of the Central Government and the Parliament House. He had the audacity to say that the people's lynched and representatives should be killed. And he has been permitted to go everywhere and utter anything whatever he wants. What has the Home Minister been doing? What has the Intelligence wing been doing? Don't they know that the hoodlums and the hooligans are going round to create the law and order problem? The borders should have been sealed. Under the mask of anti-reservation stir, under the guise of anti-reservation stir, these hoodlums and anti-socials have taken the law into their own hands, and from whichever quarters the instigation starts

they should be booked. Mr. Kalmadi demanded the dismissal of this Government. I would like to remind them of the holocaust and carnage which happened in the year 1984. Would I ask them whether the Government at that time resigned when thousands and thousands were butchered and killed? So, running with the hare and hunting with the hound should not be the policy of the Congress Party. They should condemn forthright the hooligans who are creating all this trouble under the mask of anti-reservation stir. You should come out openly with your policy. You cannot make any political gains.

Therefore, Madam, with all pain and anguish, I would say that there is a limit for everything. There is a limit for anything. The Government has been sympathetic towards the students who have been misguided and misled. But now things have gone beyond control. The agitation is not in the hands of the students. It is in the hands of the hooligans and the vested interests, the vested terests who are operating in some political camps. I would request the Government to suppress that hooliganism with an iron hand.

THE DEPUTY CHAIRMAN. Just a minute. If everybody wants to speak on this subject, let us decide the procedure because I see at least 50 hands being raised. ग्रा। इसी पर बोलेंगे ?

(व्यवधान) भार इस पर नहीं बोल रहे हैं तो.... (। व्यवधान) Ton, I will identify those people who wr it to sneak on it and then close the surfacet. Then, I will take up the other surfacet. (1 derruptions)

SHRI S. JAIPAL REDDY (Andhra Pr lesh): Madam, I have one suggestion. We are discussing the Mandal Commission. All these things can be referred to that.

(I. erruptions)

"the Deputy Chairman: Just a monute. I think, if one or two people belonging to different parties and groups speak, it will be better because if everybody

speaks on the same subject, then they will express, I hope, the same kind of feelings. So, I suggest now Mr. Dipen Ghosh. Then I have some people raising their hands.

सवाल यह है कि अगर पार्टी की तरफ से एक-दो लोग बोल रहें हैं तो उस में तो मैंने दो लोगों को एल ऊ कर दिया । अगप अगर इसी सब्जैन्ट पर बोलना चाह रहें हैं तो मैं आप को एलाऊ कर दूंगी । मुझें इसमें कोई आपित नहीं है ।

SHRI JAGESH DESAI: I want to speak on another subject.

THE DEPUTY CHAIRMAN: If it is another subject, then let us finish what is on our hands Then, we will do it. There should be some order.

SHRI DIPEN GHOSH (West Bengal): Madam Deputy Chairman, though the October-2 Boat Club rally was called to protest against the Government decision to implement the Mandal Commission recommendations, it really turned out to be a hoodlums' rally. While the speakers from the rostrum spoke in terms would offend all canons of civilized behaviour their frenzeed followers ran amuck to loot and fire on the streets of Delhi. There are no words to condemn what Mr. Tikait has stated from the rostrum October-2 Boat Club rally. The speech which he had made-there very eminent lawyers on the other side and this side-making that very speech itself is enough to put Mr. Tikait behind bars because it is an open inflammatory speech, violating the laws of the country.

SHRI A. G. KULKARNI: It is sedition.

SHRI DIPEN GHOSH: It is seditious I demand that the Government should prosecute Mr. Tikait for having indulged in such inflammatory, seditious speeches. (Interruptions) Everybody should take lessons from it, whether from this side or the other side. Everybody should have an introspection as to how the agitation can pass into the hands of hoodlums. If there is no organised leadership...

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER): He wants that we should be taken care of first. He has said that MPs should be taken care of first.

SHRI DIPEN GHOSH: Now everybody is thinking. I must appreciate that the elderly leader, Mr. Kulkarni, had raised this issued. I have read some of the editorials in the newspapers today. When this agitation was allowed to continue with such intensity and passion, they did not think that there were other people who could take advantage of it. Naturally, I think, the Government had a role to play. There were enough laws. Why did they allow people to come in buses and trucks, armed with lathis spears and fire-arms? There were enough laws to prevent them. from entering the city. There were enough laws to disarm them. If at all the Government wanted, they had enough laws to disarm them, but they did not do it.

I would like to know from the Government what the intelligence reports were? I moved around on that day, I came to the Parliament House for Railway Booking. Some people entered my bungalow at Windsor Place, at the Ferozeshah Roadcrossing. They threatened to Jan Path doors if they were not break open the given water. There were some people in my house I said All right, I how you break open the doors'. I said 'If you want water, you just sit. I will ask my people to give you water'. Then, I telephoned the police. I telephoned the SHO Parliament Street Police Station. He was not there. I informed them what was happening inside my bungalow, in the courtyard of my bungalow. I told them that they should post some constable to prevent the mob from entering the bungalow, but nobody turned up. This what happened

The Government owes a statement to the House about the role of the law and order machinery in this matter. Also, as I said earlier. I want that the Government should take action against Mr. Tikait and his followers, particularly, Mr. Tikait for having made such an infiammatory and seditious speech. Thank you.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam Deputy Chairman, on that day, I also faced the wrath of the demonstrators. I was travelling in my car, with my party colleague, near my house, which is near India Gate. The mob saw the flag on the car. They thought that it was a sarkari gadi and immediately they wanted to smash the car. We escaped from there, but the car was completely smashed.

Now, there are two things in this. One is, what was the Government doing? Did they not have advance information. What intelligence doing? The whole country knew that something was going to happen on the 2nd. There was such an environment around Delhi. In the villages around, people were collecting sticks and rods and country-made arms. According to my information, the Government informed by their own intelligence hours before as to what was going to happen. But at no stage, the Government took any step to stop the people at the borders of Delhi itself and to disarm them. It is, in fact, an utter failure on the part of the Government for which the Government should own responsibility.

Secondly, reference has been made what Mr. Tikait has said. This is not the first time that he has spoken in such a language. Sometime last year, to the Raj Path with a whole lot people and they stayed put here for about a week. At that time also, he said the same thing. But Mr. Dipen Ghosh did not get excited at that time. He did not say that Mr. Tikait should be arrested. Perhaps, because, it was embarrassing for the Government of the day and, therefore, he did not feel compelled. All through, in Western U.P., the speeches of M۳. Tikait have been an incitement to violence. What was more, two Ministers of this Government...

SHRI DIPEN GHOSH: At that time the Government should have arrested Tikait. Instead, Shri Rajesh Pilot was sent to compromise with Tikait.

SHRI SUBRAMANIAN SWAMY: The point is that two Ministers have given

statements which are an open incitement to violence. They have threatened retaliation. The Prime Minister's statement published today says that if the Mandal commission report is not implemented forthwith, the backward classes would get violent. That is, in my opinion, an incitement.

SHRI T. A. MOHAMMED SAQHY (Tamil Nadu): It is not an incitement to violence. You cannot undermine the rights of the backward communities. (Interruptions). If we get up, nothing will remain. (Interruptions). Even the DMK MLA is ready to immolate himself. So, don't think, we are sleeping. (Interruptions).

SHRI SUBRAMANIAN SWAMY: The DMK has issued advertisement in Hindi in the 'Navbharat Times'. (Interruptions).

The Attorney General gave an assurance in the Supreme Court that no statements will be made by any Government leader on the question of the Mandal Commission report, but the Prime Minister has violated that assurance given by the Attorney General and has given a statement today that if the Mandal Commission report is not implemented, there will be violence from the backward classes. This is an incitement. So, the President should dismiss this Government and get somebody else more deserving from the Janata Dal to form the Government.

श्री राम ग्रद्धेश सिंह: मेडम, . . .

उपसभापति : राम श्रवधेश जी, श्राप श्रपना स्थान ग्रहण कीजिए तो मुझे कुछ बात कहनी है । देखिए, पार्टी की तरक में जो एक-एक, दो-दो सदस्य बोल रहे हैं तो पहले मैं सारी पार्टियां कंपलीट कर लं, उसके बाद श्रापके पास श्राऊंगी क्योंकि श्रापका लास्ट में ठीक रहता है।

श्री राम प्रवधेश सिंह : मुझे बाहर जाना है, जरूरी काम है।

उपसममितिः ग्रापको बाहर जाना है तो ग्राप जाकर ग्रा जाएइ, जरूरी काम करके ग्रा जाइए, । श्री राम ग्रवधेश सिह : मैं केवल तीन मिनट लूंगा, तीन से चार नहीं हो मकते ।

उपसकार्यात: राम अवधेश जी, ग्राप इस हाऊस के मेम्बर हैं, इस सदन के गणमान्य सदस्य हैं । मैं समझती हूं कि दुनियां का कोई काम उतना इम्पोर्टेण्ट नहीं हो सकता, जरूरी नहीं हो सकता जितना सदन में बैठना ग्रौर बोलना है । तो ग्राप यह न कहिए कि ग्रापको दूसरा काम बाहर है । ग्रगर ग्रापको दूसरा काम बाहर है तो ग्राप जाकर ग्रा जाइए ।

श्री राम **अवधेश सिंह : सद**न से संबंधित ही काम है, दूसरा कोई वाहर काम नहीं है ।

उपसभापित: तो ग्राप जाकर म्ना जाइए । श्री राजमोहन गांधी।... (द्यवधान)... नहीं, नहीं, ग्राप बैठिए, सुनिए सबकी बात । ग्रपनी वात कहकर बाहर जाना ठीक नहीं है।

श्री राम <mark>ग्रवधेश िहः</mark> ठीक है, एक-दो सदस्यों के बाद बुलवा दीजिए ।

उपसभाषितः श्रव एक-दो सदस्य के बाद की मालूम नहीं । . . . (व्यवधान) . . .

I will allow him but at an appropriate time when his turn comes to speak. Let me handle it properly.

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Madam Deputy Chairman, while joining every other hon. Member in condemning the nature of the speeches and the acts accompanying the rally on October 2, I would like to make two points. One, I believe that at least for containing the violence on that date the administration and the police of Delhi deserve some recognition. Secondly, I would like to pay a tribute to the students who went to the last rites of the policeman who was killed on October 2. I believe the students who went and did that yes-

[Shri Raj Mohan Gandhi]

terday, have shown a very fine example to all of us.

Madam, on October 2 there was another rally in the morning and I would like to congratulate the Congress(I) for the ideas that they expressed on their 'Sad-May, bhavna' rally. I, however, with deep pain refer to one incident that happened during that morning and I respectfully request my Congress (I) colleagues not to take offence at what I am going to say. On the morning of October 2 at Raighat, at the beginning of Sadbhavana Rally, unfortunately quite a large number of people went into inner area of Rajghat where footwear has never been permitted so far with shoes and chappals. (Interruptions)

MISS SAROJ KHAPARDE (Maharashtra): They were not Congress (I) workers. Those were boys who came to particiapte at the Boat Club Rally. Please for God's sake, Mr. Raj Mohan Gandhi. don't accuse my party workers. My party workers were most disciplined on 2nd October—Mahatma Gandhi's Birthday. I have to say that there was not a single incident which took place...This is not our tradition. We cannot behave in an irresponsible manner at Rajghat. (Interruptions)

THE DEPUTY CHAIRMAN: Order Please take your seats. .. (व्यवधान) ...

डा रत्नाकर पाण्डेय (उत्तर प्रदेश): मैंडम, इसको रिकार्ड से निकाला जण्डा

श्री ग्रजीत सिंह (मध्य प्रदेश) : गांधीजी, को मारने वाले उधर हैं ग्रौर गांधीजी को पूजने वाले इधर हैं। ...(व्यवधान)...जिन्होंने गांधीजी को मारा, उनकी वकालत करने लगे ग्राप।

डा॰ रत्नाकर पाडेंग्य : ग्रापके प्रधान मंत्री ने गांधीजी का नाम नहीं लिया, ग्राप उस दल में हैं। ग्रापको उस दल को छोड देना चाहिए।...(व्यवधान)...

SHRI VIREN J. SHAH (Maharashtra): Madam, Mr. Raj Mohan Gandhi paid tributes to Congress (I). He was saying that there was just one incident to which he took umbrage. Let him be listened to at least.

THE DEPUTY CHAIRMAN: Order, please...(Interruptions)

SHRI SURESH KALMADI: They were not Congress (I) workers. They were boys who had come for the Boat Club Rally.

SHRI V. GOPALSAMY: They were the storm-troopers of Congress (I).

SHRI S. S. AHLUWALIA (Bihar): Have you ever seen Mahatma Gandhi's Samadhi? You are talking about it.

SHRI RAJ MOHAN GANDHI): Madam, I repeat my appreciation...

SHRI MADAN BHATIA (Nominated): Madam...

THE DEPUTY CHAIRMAN: I will allow you. But let him finish.

SHRI MADAN BHATIA: It is a reflection upon those members...

THE DEPUTY CHAIRMAN: Let him finish. I will allow your party what you want to say in explanation. Let him have his say. You can repudiate it. Okay, you get up and say it is unreasonable—I will allow you. You see, if in the noise you say that, it will not come on the record. If you want to repudiate whatever charges he is levelling, you speak in peace, please.

SHRI RAJ MOHAN GANDHI: I का very glad, Madam...(Interruptions)... अरे बात सन तो लोजिए । ... (Interruptions) ... Madam Deputy Chairman, I am grateful that at least on October 4, even though not on October 2. they have dissociated themselves from those who went with chappals and boots on October 2. I am glad at least today you have dissociated yourself from that... (Interruptions)...

श्री स्रेन्द्र मिंह ग्रहलवालिया: पहले श्राप गांधी जी के हत्यारों का साथ छोडिए फिर बात करेंगे। गांधी जी की हत्या जिन्होंने की, उनके साथ बैठे हो, राज-सत्ता चला रहे हो । पहले उनका साथ छोड़िए, फिर कहिए ।

THE DEPUTY CHAIRMAN: Mr. Raj Mohan Gandhi, will you please conclude because I have other names?

SHRI RAJ MOHAN GANDHI: I will conclude by saying that it is extremely revealing that one truthful sentence should invite a volley of attempts at contradiction. Thank you, Madam Deputy Chairman.

उपसभापित: पाण्डेय जी, बोलिए । इसी विषय पर बोल रहें हैं न, रैली के बारे में बोल रहे हैं न ।

डा० रत्नाकर पाण्डेय: मैं सब्जैक्ट पर ही बोलूंगा।

उपसभापति: नहीं मैं सब्जैक्ट की बात नहीं कर रही हूं। ... (व्यवधान)...

SHRI MADAN BHATIA: Madam Deputy Chairman...

THE DEPUTY CHAIRMAN: Please, just a minute. Let me understand what he is saying.

पाण्डेय जी, ग्राप जो कल रैली हुई उस पर बोल रहे हैं न। ... (व्यवधान)...

SHRI MADAN BHATIA: Madam, I may be allowed.

THE DEPUTY CHAIRMAN: I will allow.

डा॰ रत्नाकर पाण्डेय : उसी में बोल रहा हूं।

उपसभापितः उसी में नहीं, उस पर ▶ बोलिये, क्योंकि यहां रैंली नहीं हो रही है।

डा॰ रत्नाकर पाण्डेय : प्रापकी उपाध्यक्षता में मैंने सीख लिया है, कि क्या बोलना चाहिये। माननीया उपसभापित महोदया, श्रभी जो 2 श्रक्तूबर को रैली हुई थी, बोट क्लब पर, उस संदर्भ में सदन के माननीय सदस्यों ने विचार किया । जिस तरह की यह रैली हुई थी, ऐसी रैली श्राज तक स्वतन्त्र भारत के इतिहास में बोट क्लब पर नहीं देखी गयी । यह खून से रंगी हुई रैली थी श्रौर इसमें जिन तरह से कहा गया, छात्रों को कि खुद मत जलो, बांल्क दूसरों को जलाग्रो, टिकैत द्वारा, यह ग्रापत्तिजनक है श्रौर प्रभी-श्रभी हमारे सिकन्दर बख्त जी श्रंधेरे श्रौर उजाले की कुछ बातें कर रहे थे, शायरी में उन्होंने कहा । गौंडा के रहने वाले बेकल उत्साही, जो किव भी हैं, उनकी दो पंनत्तयों में कहना चाहूंगा, कि:—

by Anti-Reservationists

at Boot Club on 2-10-90

संघेरा तोड़ के जब तुम उजाला ले के स्राये थे

मगर तुम खुद ही भ्रंधियारों से बदतर हो गये कैसे।

त्राप ग्रंधियारों से बदतर हो गये हैं, उजाला लाने की बात इस देश में की थी।

1984 के दंगों की बात की गई। प्रमानी मां की लाश छोड़कर के राजीव गांधी जी जब दिल्ली में गये, आग लगी हुई थी, दिल्ली में, कत्लेश्राम हो रहा था और अपनी मां की लाश छोड़कर राजीव गांधी जी जनता के बीच में गये, पूर्व शांति स्थापित हुई और उसके बाद हम चुनाव के मैदान में गये और ... (व्यवधान) ...

SHRI V. GOPALSAMY: Rajiv Gandhi justified the riots...(Interruptions).

डा॰ रत्नाकर पाण्डेय : उस समय कांग्रेस को जितना बहुमत मिला, भारतीय संसद के इंतिहास में ग्राज तक किसी दल को उतना बहुमत नहीं मिला ग्रौर हर चीज को, ग्रभी र ज मोहन गांधी जी, जो हमारे सदन के माननीय सदस्य हैं ग्रौर महात्मा गांधी जी संबंधित हैं, उन्होंने कहा कि कांग्रेस के लीग सद्भावना रैंली में जूते-चप्पत

डा० एत्नाका पाण्डेयो

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पहनकर गांधी जी की समाधि पर गये। ग्राप उन लोगों के साथ बैठे हैं, जिन पर ग्रारोप है कि गांधी जी की हत्या उन्होंने की। ग्राप उन लोगों के साथ बैठे हैं, जिस वल का प्रधान मंत्री गांधी जी की समाधि पर नहीं गया, बल्कि ग्रौरों की समाधि पर गया। ऐसे लोगों के साथ बैठ कर ग्राप पालिटिकल चीजों को इस तरह से टिवस्ट मत करें, जिससे ग्राप की प्रतिष्ठा कम हो।

मैडम, ै कहना चाहता हूं कि दिल्ली में जो कुछ हुम्रा वह शर्मनाक है। लेकिन हमारे उत्तर प्रदेश के गोंडा में, सारे देश में लॉ एण्ड ग्रार्डर की, सिचुएशन ग्राज खराव हो चुकी है, कन्ट्रोल नहीं है।

उपसभाषित: वह वात जो गौंडा की है There is a special mention. I will allow you. सभी जो मुद्दा हमारे सामने है, उस पर लीडर स्राफ दि हाउस बोलना हते हैं, इसलिये स्राप लॉ एण्ड स्रार्डर का कम्यूनल सिचेुएशन उठायेंगे... (व्यवधान)

डा॰ रत्नाकः: पाण्डेय: मैडन, लॉ एण्ड ग्रार्डर सिचुएशन...(न्यवधान)

ज्यसभापति : नहीं-नहीं, दूसरी जगह मैं श्रापको इजाजत दे दूंगी I will allow you. I have permitted the special mention. I will permit you.

हा० रत्नाकर पाष्टेण्यः मैडम, मैं कहना चाहता हूं कि वर्तमान सरकार ग्राज राजधानी में ग्रीर देश में के ग्राधिकांश हिस्सों में नियंत्रण करने में ग्रसफल हो चुकी है, क्योंकि कोई सिद्धांत, कार्यक्रम ग्रीर नीति उसके पास नहीं है। ऐसी स्थिति में जबकि श्रपने दल में ही समर्थकों का बहुमत खो चुके हैं, श्री विश्वनाथ प्रताप सिंह को इस्तीफा देना चाहिये सौर तत्काल प्रधान मंत्री की

कुर्सी खाली कर देनी चाहिये श्रौर देश की 83 करोड़ जनता की भावनाम्रों के साथ मजाक करने ग्रौर हिसक कांति की ग्राग भडकाने का ग्रधिकार उनको नहीं है। वह तत्काल इस्तीफा दें। एक - दो नहीं अनेक घटनायें इस तरह की घटती 🔩 चली आ रही हैं कि देश जातिवाद की श्राग में झलस रहा है। देश साम्प्रदायिकता के रक्त रंजित कांति की घोर बढ रहा है। इसकी सारी जिम्मेदारी वर्तमान प्रधान मंत्री की है। जो दो ग्रक्तबर, 90 को घटा है, उसकी सारी जिम्मेदारी श्री विश्वनाथ प्रताप सिंह की है। वह तत्काल इस्तीफा दें ग्रौर देश में ग्रमन, चैन ग्राये। इसीलिये कुर्सी के मोह में देश को बरबाद न करके तत्काल इस्तीफा दें, ताकि शांति ग्रौर स्व्यवस्था इस देश में बनी रहे। अगर इस्तीका नहीं देना चाहते तो इस सदन के माध्यम से राष्ट्रपति महोदय से मैं अनुरोध करूंगा कि वह बर्खास्त करें ग्रौर नया नेता चुना जाये, दूसरे को संस्कार बनाने के लिये श्रामन्त्रित

by Anti-Reservationists

at Boot Club on 2-10-90

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): While I associate with my colleagues on the distress that they have expressed for the events on the 2nd of October, I would also urge them to apply their minds, please, and see the things in a clearer perspective.

They are justified totally in getting emotional as they are. But then what has happened is an absence of sentiment on the 2nd of October. The administration and the police were advised restraint, Berhaps, in view of the date that they Were dealing with in the tradition of what the great man himself preached of ahimsa, in the concept of militant non-violence Which was to be practised even by the Deople who were protesting that day. It is a sad comment that an Indian like Mr. Tikait has violated the sentiment of that great man on that day. The concept of inilitant non-violence has lost its meaning.

We stand collectively today in genuine distress. What has happened on the 2nd of October is a statement of the way the

We are all times are going to come. equally aghast at what happened. But let me tell you one thing. We would have been equally agitated if the police had opened fire in the first round itself. There is no denying the fact that people came armed. My colleague, Mr. Suresh Kalmadı said that he was stopped. But tell me, Mi. Kalmadi, whether you went to the officers and voiced your concern and told them that you were stopped, that they were armed people, anti-social elements, rowdies, history-sheeters who were flocking into the capital.

Re. Violence

indulged in

SHRI N. K. P. SALVE (Maharashtra): That is for the Government.

SHRI SURESH KALMADI: Let me say that the police was watching helplessly. (interruptions)

SHRIMATI RENUKA CHOWDHURY: I am not trading charges I am with you on this matter. I am trying to ask you how we are going collectively to deal with it. Would we have condoned the volice action, would we have commended them if they had shot them, if we had 30 deaths on our hands, would we not have condemned them? (Interruptions) They cowered.

Let me tell you at this point that I had tuned in to the police wireless frequency by mistake on the FM frequency of my music system. It clearly picked it up. I canaot stand as a mute witness just because I am on this side of the Benches. Which end I do not know. I heard the police frantically urging for more forces. I'also heard the police frantically saying that their revolvers were snatched by the public. I also heard them saying that a red Maruti car, some shops and oil tankers were set on fire. I also heard them saying that they cannot shoot on a day like this. Should we shoot? This was the conflict that went on in them. It is all right to say the police had failed, police had failed, but you are demoralising them. As Members of Parliament, when you say this, you easily condemn them. They were caught between the rock and the hard place. You have got to realise the conflict that goes on in a uniform and

you have to sympathise with them and you must accept that they applied even that much restraint. It would have not brought glory to this nation, if they had opened fire and shot the people irrespective of who they were, social elements or anti-social elements. (Interruptions) I am not an advocate and I don't practise for money, (Interruptions). It is not a laughing matter. Yes, the police had to anticipate. The police did round up a large number of anti-social elements, which is why we had the decrease in violence in the past three days, before the 2nd of October. Let us give the devil its due. Let us have a realistic vision. They did round up anti-social elements and put them inside as much as possible. what happened is very unfortunate and no words can describe it. I leave you with the thought. These are the signs of the times to come. The privileged few who are in this House should apply their minds to this thought and see how best collectively we can deal with this problem. It is not enough for you to blame the police and it is not enough for us to blame your workers.

SHRI V. NARAYANASAMY: V. P. Singh is responsible for this.

SHRIMATI RENUKA CHOWDHURY: V. P. Singh is one individual. It is by the people, of the people, I am telling you. (Interruptions). You are equally responsible for V. P. Singh, let me tell you. It is your folly that you have allowed him to become Prime Minister. (Interruptions) You are more responsible. You always claimed that you are so experienced. You people ruled this country for so many years and you have lost. At that time also I left you with the thought that these are the signs of the times to come and this time has come. I am telling you V. P. Singh is an individual Don't expect me to believe you or agree with you that he had given orders saying shoot and kill or that he said the people be attacked. It is a shame...(Interruptions). This is your opinion and you are entitled to speak like that. The fact that you are able to speak about it... (Interruptions).

SHRI V. NARAYANASAMY: He is a killer Prime Minister (Interruptions)

SHRIMATI RENUKA CHOWDHURY: Madam, what did Rajiv Gandhi do in Assam, in Kashmir, in Punjab, in Andhra? What did he do? (Interruptions) What are you talking? Killer Prime Minister? (Interruptions) It is a pity and it is a shame ... (Interruptions) I am not defending anybody in the Government.

THE DEPUTY CHAIRMAN: Please have peace in the House.

SHRIMATI RENUKA CHOWDHURY: We are not condoning the Government. I am trying to tell you, please don't condemn the police. Don't demoralise them. They have been under extreme stress and pressure. While we are on the subject, I am sure you will agree with me, Madam, you I beg the on this point. Through Secretarait to consider this point. It has been one month since our Staff of Parliament has been managing to reach here under extreme stress. Some of them have been paying for auto-rickshaws because the bus services were not there. It has cost them a lot of money. Rs. 200 or Rs. 300 difference in their salaries or budgets hurts them. When we are talking of the whole country, let us take cognisance about what is on our door-steps first. These people are rendering exemplary service to us under extraordinary circumstances and in the hour of distress. These people are coming here by hiring auto or something and reaching their duties and making it possible for us to continue it. I think for them some decision must be reached so that they can be compensated for the loss and for the inconvenience caused to them. Thank you very much on this note ...(Interruptions)...

THE DEPUTY CHAIRMAN: Please take your seats. I think enough discussion has taken place and enough number of Members have spoken on it. I will ask the Leader of the House...(Interruptions)...Please take your Seats. After Ram-Awadhesh Singh I will allow Mr. Mann because it is his first speech in this House. It will be his first contribution.

SHRI MADAN BHATIA: Madam, an allegation has been made. I was present on the 2nd of October and I must be given

an opportunity to refute that allegation which is totally untrue. It is a reflection upon those Members including myself who went there and paid homage at the samadhi of Mahatmaji. It is a very serious allegation which has been made against us. I want to refute this allegation. This is not only reprehensible but it is totally untrue. It is a false allegation. I must be given an opportunity to refute it, I am respectfully submitting I may be given two minutes... (Interruptions)...

THE DEPUTY CHAIRMAN: Since he is already on his legs, I want to permit him...(Interruptions)...There is no need to protect him. He can protect for himself. He does not need your protection.

SHRI MADAN BHATIA: Madam, Mr. Raj Mohan Gandhi has made such a serious allegation.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Are you allowing discussion on "Sadbhavana Yatra"?...(Interruptions)... Madam, two lady Members were ...(Interruptions)... with chappals.

SARDAR JAGJIT SINGH AURORA (Punjab): Madam, he is calling him Mr. Raj Mohan Gandhi instead of calling him as an hon. Member. He must apologise for that ... (Interruptions)

श्री राम ग्रवधेश मिहः महोदया, ये मेरा टाइम ले रहे हैं...(ब्यद्यात) प

उपसभापित: ग्राप जरा बैठ जाइये।
ग्रभी हम सारे लोग डिस्कस कर रहे हैं,
ला एण्ड ग्रार्डर की बात। ग्राप सुनिये।
Nothing wrong. I want order in this House.
We are discussing about the law and order situation and at least restrain yourself. Let him say what he wants to say.

SHRI MADAN BHATIA: A lot of Congress Members of Parliament belonging to the Congress and the former Congress Members of the Congress party were present at 9 o'clock onwards to pay homage at the samadhi of Mahatmaji. We all went there including myself and we removed our shoes, our chappals before we entered the precincts of the samadhi. This

allegation which has been made by Mr. Raj Mohan Gandhi is not only utterly false but it is most reprehensible. The reprehensible fact of this allegation and the motivated fact of this allegation is borne out by the fact that "Sadbhavana Yatra" by the Congress (I) was not the subject matter of debate at the present moment. He has gone out of the context to make this false allegation against the members of the Congress party.

THE DEPUTY CHAIRMAN: He withdrew that allegation...(Interruptions)... He has already withdrawn that allegation.

SHRI MADAN BHATIA: I will ask him, at that place during that period when he was not present, on what basis he has made this allegation? ... (Interruptions)...

THE DEPUTY CHAIRMAN: That matter is over. Mr. Bhatia, I can understand your sentiments but when the explanation came from Saroi 12.00 Noon Khapardeji and other Members that it was not ress people who went there with the chappals. It could be some other people. He accepted it. Now the matter is closed. The Congress is absolved. (Interruptions).

SHRI MADAN BHATIA: When he was not even present there, how can he make a statement?

THE DEPUTY CHAIRMAN: Okay. Now that matter is over. (Interruptions). I will identify only three people and then I will ask the Leader of the House to speak. (Interruptions).

SHRI MADAN BHATIA: These words should be expunged.

THE DEPUTY CHAIRMAN: I will look at the record. (Interruptions).

SHRI DIPEN GHOSH: That way, Mr. Bhatia's entire speech has to be expunged. (Interruptions).

THE DEPUTY CHAIRMAN: We have got other listed business. We have already taken one hour. (Interruptions).

श्री राम अवधेश सिंह: उपसभापति महोदया, दा अक्टब है पहले भा टिकैत कई बार ग्रपनी रैलियां लेकर दिल्ली ग्राए लेकिन कभी भी इसके पहले लाठी बल्लम हाथयार साथ लेकर नहीं ग्राये (व्यवधान) जब इस बार साथ लेकर ग्राए तो सरकार का इस बारे में थड़ा सा सजग होना चाहिए था कि ग्रब की बार क्यों लाठी बल्लम हथियार लेकर ग्रारहे हैं जितनी बार वह **ग्रा**ये हैं कोई पैनी चीज या छोटा डंडा भी साथ लेकर नहीं भ्राये। लेकिन श्रव की बार उनकी रेती में तस्वीर बिल्कुल भिन्न थी तो सरकार को इस पर ध्यान देना चाहिए था । यह तो ऊपरी बात हुई बनियादी बात यह है जिस ग्रार हमारा ध्यान जाना चाहिए कि कान्न व्यवस्था की जिम्मेदारी सरकार की है या विधा कि की है या न्यायपालिका की है ? जब सरकार कोई का नेन ग्रौर व्यवस्था की बात करती है उस समय न्यायपालिका का *ग्राने लगता है कि सरकार या पुलिस सोफ्ट हैंडलिंग करे जब सोफ्ट हैडलिंग के *न्यायपःलिका से ग्राने लगते हैं तो पूलिस ग्रौर सरकार थोडी हिचकने लगती है ग्रौर यह सोचने लगती है कि ग्राइरन हैं लिंग करे या न करे सोफ्ट हैंडलिंग का* देने न्यायपालिका का दायरा नहीं है। न्याय-पालिका का दायरा है कि कानन सही है या गलत है कस्टीटयशनल है या अनकस्टीट्युशनल इस पर न्यायपालिका विचार करे। *यह जो एन्टी रिजर्वेशन के लड़के थे उनके साथ पुलिस सख्ती करने लगो तो न्याय पालिका ने *दिया और कहा कि मलायम हाथों से स्ट्डेंटस के साथ व्यवहाँ करो जब मुलायम हाथों से व्यवहार करना शुरू किया तो... (व्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहतुवालियाः यह सुप्रीम कोर्ट को चैलेंज कर रहे हैं(व्यवधान)...

THE DEPUTY CHAIRMAN: I did not hear. (Interruptions). That is why I am asking him to sit down. (Interruptions). I will look at the record and expunge it. (Interruptions). Please take your seat.

^{*}Expunged as ordered by the Chair.

उपसभापति: राम अवधेश सिंह जी आप स्थान ग्रहण कीजिए मंत्री जी को बोलने दीजिए (ब्यवधान)

SHRI DINESH GOSWAMI: Madam, I am on a point of order. This has been the tradition of the House that we do not reflect on the judgments of the court. (Interruptions).

SHRI RAM AWADHESH SINGH: What are you talking. I am not commenting on the judgement of the court. (Interruptions)

SHRI P. SHIV SHANKER: I am sorry for your statement. We have a right to make reflections on the judgements of the court but not on the conduct of the judges. We will not say anything about the conduct of the judges.

... (Interruptions) ...

SHRI DINESH GOSWAMI: Madam, I am not denying the supremacy of the Parliament, but we have always been careful to avoid a confrontation between denying it. Therefore, I have said that this has been normally the convention. I am not saying that we have no right, but I am only pointing out that this House and the other House have always been careful to avoid a confrontation between the judiciary and the legislature because any adverse comment may lead to the confrontation and, therefore, I would submit that we should not comment on the orders passed by the Court.

... (Interruptions) ...

SHRI N. K. P. SALVE: Madam, I am on a point of order.

SHRI V. GOPALSAMY: We have to reflect our view.

... (Interruptions) ...

SHRI N. K. P. SALVE: Madam, my point of order is what the rules in terms provide is this. So far as our comments on the judgement are concerned, the whole world can comment. Knowledgeable comments can always be maintained. Judges are not above criticism. But what our rules prevent is that we can not cast aspersions on their conduct which the hon. Member is doing and that therefore...

SHRI RAM AWADHESH SINGH: No, no, ...

SHRI N. K. P. SALVE: Madam, the hon. Member has said that the judges are * Is it a comment on the judgement or is it a comment on their conduct?

... (Interruptions) ...

THE DEPUTY CHAIRMAN: We have been discussing the law and order situation. What is happening in the House? Everybody gets up in the House and speaks at the same time. Please have patience... (Interruptions)... अब आप बैठ जाइमे श्रब मैं श्रापको पूरा नहीं करने दुंगी यह जज का सवाल नहीं है हमारे सामने जो बात है मैं इसलिए कहना चाह रही थी कि वह ग्रच्छी भावना से खत्म हो। देश के ग्रंदर 2 ग्रक्तूबर को गांधी जी की जयन्ति के दिन जिस तरीके से अपर दायलेन्स हुई है, किसी ने भी की हो, तो यह हाउस उस बात से सहमत है कि वह गलत है वह नहीं होना चाहिए इस भावना के साथ हम इस मृद्दें को खत्म करें। इसमें इधर उधर की बात न जोड़ें। अगर सिर्फ उस पर बोलना चाहते हैं तो मैं एलाऊ करूंगी, वरना नहीं करूंगी . . (व्यवधान) . . दूसरी बात में एलाऊ नहीं करूंगी रोम अवधेश सिंह जी, आप बैठ जाइये, मेरी बात सुनिये। किस वजह से हुन्ना, क्यों हुन्ना, क्या हुन्ना, यह मैं एलाऊ नहीं करूंगी। मैंने मिर्फ कूलकर्णी साहब के बोलने के बाद एलाऊ किया था। सव लोग वोलने लग गये कि वायलेन्स नहीं होनी चाहिए इस पर सब सहमत हैं । श्रब बहस यहीं पर खत्म कर दीजिये ग्रापने कह दिया, मैंने मान लिया।

श्री राम श्रव्यंश सिंह: मैं ग्रागे की बात कह रहा हूं। इस सरकार को बल्लम ग्रीर डंडे देखकर सजग होना चाहिए था, लेकिन वह नह हुई। यह सरकार कमजोर है ग्रीर मुर्गी के दिल से काम करती है.. (व्यवधान).. मैं यह कहना चाहता हूं कि कोई भी नेता ग्रगर यह कहे कि एम० पी० पर पैट्रोल छिड़क कर ग्राग लगा दो ग्रीर ग्रपने भाषण में यह कहे कि एम एल० ए पर पट्टोल छिड़क कर ग्राग लगा दो तो उसको एक मिनट के लिए भी बाहर रहने का हक नहीं है, उनको चार दिवारी के ग्रन्दर बंद कर देना चाहिए।

^{*}Expunged as ordered by the Chair.

SHRI N. K. P. SALVE: Madam, what I want to submit is that you kindly go through the record .

Re. Violence

indulged in

THE DEPUTY CHAIRMAN: Yes. I will go through the record.

SHRI N. K. P. SALVE: And if you do find that there is an aspersion on the conduct, to that extent it may be expunged.

उपसभापति: मैं यह श्राश्वासन देना चाहती हं कि ग्रगर कोई भी बात किसी जज के कंडक्ट के बारे में कही है तो वह रिकार्ड पर नहीं ऋण्गी, मैं उसको देख लंगी।

श्री राम ग्रवधेश सिंहः सवाल यह है कि

उपसभापति : इस पर बहस करने से कोई फायदा नहीं है। यह बहस की बात नहीं है जो कुछ आपने कहा है कि वह रिकार्ड पर है। मैं देख लूंगी। ग्रगर कोई बात गलत नहीं है तो ठीक है ग्रगर गलत है तो मैं देख लूंगी। After Mr. Aurora, I think it should be only Mr. Mann and that is all; nobody else. ... (Interruptions)... It is enough. I won't permit anybody else. We have had enough discussion I won't allow anybody. Don't take an offence to it.

SARDAR JAGJIT SINGH AURORA: Madam Deputy Chairperson, I thank you for giving me an opportunity to speak on this subject. What Delhi saw on the 2nd October-Mahatma Gandhi's birthdaywas a in a minor key, of what happened in November 1984. What happened on the 2nd was reprehensible. What happened in November 1984 was horrendous. You have to read the Times of India of this morning to see how the socalled students' agitation has been fomented and sustained by the Congress Party members. Let me say unequivocally that Delhi continues to be in the grip of the mafia which ruled in 1984 ...

कमारी सरोज खापडें: 1984 का जिक कैसे ब्रास्टाहरी

सरदार जगजीत जिंह ग्रारोडा ग्राभी बताता हं .. (व्यवधान) ..

MISS SAROJ KHAPARDE: Madam, have you allowed Mr. Aurora to discuss 1984 or 1990?

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SARDAR JAGJIT SINGH AURORA: Let me finish the sentence...

MISS SAROJ KHAPARDE: You discuss the 1990 Central Government. There is no point in going back to 1984. Don't go back now. We are discussing 2nd October 1990. Please don't go behind

S. VIDUTHALAI **VIRUMBI** (Tamil Nadu): What happened in 1984? It was a genocide. That is why it should be compared, it ought to be compared.

MISS SAROJ KHAPARDE: You talk of 1990, not 1984.

V. GOPALSAMY: SHRI You had burnt the Sikhs at that time. Now you have burn the people. That is the only difference

(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Aurora, I again humbly request you, let us not dilute that situation. Let us see everybody condemns violence, for whatever reason it might be Please take your seat.

SARDAR JAGJIT SINGH AURORA: Let me say unequivocally that Delhi continues to be in the grip of a mafia. It is the party which ruled in 1984. mafia is still strong enough to create kind. (Interrupa situation of this tions) This is verv significant a You can see the failure of the point. Delhi Police. This voilence would not have taken place if the same mafia had been prevented. (Interruption), this mafia is still very strong now. That is why they will always be violent. If the mafia decides to create violence, there will be violence. Therefore let us not soft-pedal it. Commissioner of Police in TV said he had deployed 34 companies to control this hoolignaism and lumpenism. If political party of the country can stoop to such nefarious tactics of destabilising an elected Government. the present police which has been subverted and politicised for so long cannot control it.. Let me be honest about it. What is badly needed is to bring about normalcy in Delhi.

^{*}Expunged as ordered by the Chair.

Re. Violence indulged in

[Sardar Jagjit Singh Aurora]

We need to deal with this mana firmly. We have to deal with this Mana and only then we would be able to find peace in Delhi Thank you.

THE DEPUTY CHAIRMAN: Mr. Mann, you want to speak on this subject? But the whole subject is being diluted and we have already taken about one-and-a-half hours.

श्री भूपेन्द्र सिंह मान : (नाम निर्देशित) मैं मेडन स्पीच तो बाद में शाम को करूंगा लेकिन इस वक्त तो सिर्फ इतना कहना है, क्योंकि मैं किसान मूवमेंट से हूं, पिछली 2 श्रक्टबर की भी यहां ...

SHRI V. COPALSAMY: It is his maiden speech, I think...(Interruptions)...

THE DEPUTY CHAIRMAN: Order, please ... (Interruptions) ...

श्री भूपेन्द्र सिंह मानः नहीं मेडन स्पीच तो शाम को कंडगा। यह मिर्फ इसलिए कह रहा हूं कि किसान मूवमेंट का इससे संबंध है। मैं यह कहना चाहता हूं कि पिछली 2 अक्तूबर को भी यहां पर एक रैली हुई थी किसानों की और उसमें भी बाथलेंस हुआ था उसमें भी बात उठी की कुछ लोगों को नीचे फैंक दिया गया था, श्री शरद जोशी वगैरह को—तो उस दिन से टिकायत, यहां जिन्होंने अब किया है, उनको मेन किसान मूवमेंट से अल हदा कर दिया हुआ है।

किस न मूवमेंट में ग्राज तक कहीं वायलेंस नहीं हुआ। कहीं फूल नहीं तोड़ा है, कहीं पता नहीं तोड़ा है। लेकिन किसान मूवमेंट को इस तरीके से ग्रगर कहीं इस ढंग से जुड़ा हुआ देखने की बात ग्राई थी, तो इसलिए मैंने कहा कि मेन किसान मूवमेंट जो है, वह ग्रब भी पीसफुल है ग्रौर पीसफुल रहेंगी।

मैं ग्रापसे यह बात कहने के लिए खड़ा हुग्रा हूं।

THE DEPUTY CHAIRMAN: Yes, Mr. Gurupadaswamy, do you want to say something on behalf of the Government?

SHRI P. SHIV SHANKER: Madam, inst one minute.

by Anti-Reservationists

gt Boot Club on 2-19-90

THE DEPUTY CHAIRMAN: You also want to say something? All right.

SHRI P. SHIV SHANKER: Originally, I had not wanted to speak.

SOME HON MEMBERS: Why?... (Interruptions)...

SHRI V. GOPALSAMY: You were asked not to speak, I know!...(Interruptions)...

SHRI S. JAIPAL REDDY: I would like to know whether the embargo on you has been lifted in respect of the Mandal Commission by the party leadership ... (Interruptions) ...

THE DEPUTY CHAIRMAN: We are not discussing the Mandal Commission issue now, but something else ... (Interrubtions) ...

SHRI P. SHIV SHANKER: Madam, having heard some of the friends, I thought I should briefly react to one matter on this issue.

Madam, there are certain matters of values and in matters of values we do not try to secure any political point. Certain matters have to be kept above politics. I am glad and I am grateful that Mr. Raj Mohan Gandhi has raised the issue of desecration of the Samadhi of Mahatma Gandhi. I had gone myself to Pay my homage...(Interruptions). It is really a matter of immense regret and there should be no debate on this issue that some people have misbehaved by going to the Samadhi with chappals and shoes. This is a shame. Let us cut across party lines on matters of this nature.

It is a matter to be condemned on all hands. There are certain values which we have cherished and nourished and which we have to uphold at any cost. I like to make this point clear. In fact, I myself had gone there with folded hands requesting them to leave their chappals outside and go and pay their homage. I would only like to clear one misunder-

standing, namely, that those who came with chappals and shoes belonged to some political parties. Those who came with their chappals and shoes did not belong to any political party and they were not from the Congress(I) Party. That is the point which I thought I should plain.

Re. Violence

indulged in

People had come there like that and it The people who is unfortunate managing the things there were not in a position to manage. None of us will tolerate this type of an act by any member of the I only wanted to clear this because some people had said that they were Congressmen. Mr. Jaipal Reddy, these are not... (Interruptions)

THE DEPUTY CHAIRMAN: Please have order in the House. The Leader of the Opposition is on his speech. Please allow him to say what he wants to say on behalf of his party.

SHRI S. JAIPAL REDDY: I am asking a very innocent and simple clarification.

SHRI P. SHIV SHANKER: It is not a simple clarification. You want to score a political point, which is unfair. saying, please do not score a political point on the question of values. ruptions). Whoever the persons are, the whole House join in condemning it. Let us not score any political points in (Interruptions) such matters.

THE DEPUTY CHAIRMAN: Orter order.

SHRI P. SHIV SHANKER: Mr. Jaipal Reddy, I refuse to be provoked. If you would like. I would go into details but I refuse to be provoked. I would not go into details. Let us not create a point where it does not exist.

SHRI S. JAIPAL REDDY: We would like to know as to who they were. (Interruptions)

THE DEPUTY CHAIRMAN: Please take your seat.

SHRI P. SHIV SHANKER: It only shows, sometimes even in the matter of higher values how small we are. (Interruptions)

by Anti-Reservationists

at Boost Club on 2-10-90

THE DEPUTY CHAIRMAN: Mr. Guranadaswamy. Please have order in the House. (Interruptions).

MISS SAROJ KHAPARDE: We know your values. (Interruptions).

THE HOUSE THE LEADER OF M. S. GURUPADASWAMY): (SHRI Madam Deputy Chairman, I say whatever I have to say with great anguish. I listened more respectfully to the voice which I used to hear on normal occasions. Every Member who has spoken has done it with a great sense of grief and agony for what happened on the 2nd of October. That was the day when we had to pay homage, our humble tribute, to the Father of the Nation, who was an apostle of Non-Voilence. That was the day when 'Sadbhavana' was observed in all its solemnity by my friends. On that sacred day, something happened in the capital city of Delhi that should not have happened. I do not think that for the last 40 years or 45 years such a thing was witnessed in Delhi on the birthday of the Mahatma. We have witnessed a despicable spectacle as Members of Parliament and as citizens of this great country. I share the agony of my friend, Shri A. G. Kulkarni. He was right. When a so-called leader of a movement says that Members of Parliament or Members of Assemblies should be burnt, it is not a small matter at all. No man who has got a little sense or who has got culifre can use mai language, omi linan nas ised a languae which is not used by even the worst enemies of democracy. We are living in a democratic society and we have accepted Parliament as a symbol of popular will. To say that the Members belonging to this august body should be burnt alive....

PRIYA **GAUTAM** SHRI SANGH (Uttar Pradesh): Why don't you detain such persons under the National Security Act?

What SHRI SURESH KALMADI: action are you going to take? Just words won't do.

(Interruptions).

THE DEPUTY CHAIRMAN: Please have order in the House.मैं हमारे माननीय सदस्य गौतम जी, जो पीछे बैठे हैं, उनसे विनती करूंगी चेयर से कि इस तरह से जब लाडर श्राफ द हाउस बालत ह तो हमारे हाउस की परंपरा नहीं है कि कोई बीच में टोका-टोकी करे । श्राप श्रीया इस हाउस की थोड़ी परंपराएं सीख लीजिए । वह कुछ करेंगे, नहीं करेंगे, वह श्राप बाद में सवाल पूछ सकते है, लेकिन लीडर की थीड़ी इज्जत रखनी चाहिए।

SHRI M. S GURUPADASWAMY: Madam, I am not on that. I am only on this trend that is being set in this country which is far more important for me as a citizen and as a Member of Parliament than the action being taken against a particular individual who has said that. That may be important. I do not deny that. This is the trend which we are setting in this country and which is dangerous from my point of view or from anybody's point of view. This is the concern of the House which I share What happened on that day was that there was a rally. Everybody knows that. To call it a rally is a misnomer to me. A rally has got a certain connotation. A rally is held for a solemn purpose and is conducted in solemn manner. But what we saw on the 2nd of October at the Boat Club was not a rally.

It was an ugly, disorderly and riotous mob, a mob which was taken over by the enemies of society by the enemies of law and order. Naturally, you asked the Government: Where were the police? What happened to the police? Where was the law and order? Is it not known that such a thing is coming on the 2nd of October? They are ligitimate questions. I do not lessen their importance at all. But let us remind ourselves that whenever there is such a situation, if the police or the law and order machinery acts in an aggressive manner people criticise us. The Government had been criticised in the past when you were in Government also. We had criticised you that you indulged in excesses. If there had been ... (Interruption) Please I am only sharing my thoughts with you.

I am not criticising. If excesses are indulged in by the police, you condemn the police for its excesses. But if the police observed restraint, then also you condemn it. What happened on 2nd of October under great was that the police acted stress and strain and restrained themselves. If the police had not acted responsibly, sensibly with restraint there would have been more killings, more deaths and more havoc would have been caused. I want to share this with the House. Then, you would have condemned us that hundreds and hundreds of people have died and that we are responsible. I beg of you to look at the whole situation in a constructive way. The police conducted themselves with great sense of responsibility restraint. You must commend their attitude. Though the mob was taken over by the rioters, by the anti-social elements who were in numbers—hundreds of people were present-in spite of that, the police did not loss their patience. They were tolerant. They were watching. But still they acted. Let us not condemn the law and order machinery?

SHRI SURESH KALMADI: We must commend?

SHRI M. S. GURUPADASWAMY: I am saying, let us not condemn the law and order machinery without observing ourselves some restraint.

Madam, all agitations have been started all movements have been started by wellmeaning persons. And we are the sons of the movement—all of us. I participated in the 1942 struggle also. We have seen various movements. We have participated. Well-meaning persons start the movements, start the agitations. But sometimes these movements and agitations are taken over by extreme elements. On 2nd October, students started that rally. But they were not the masters of the situation at all. They strated, all right. But it was taken over by the enemies of society, by the criminals, by the enemies of law and order. That was what happened. I am glad that students have reiterated their faith in peaceful movement. Today's papers have carried that information that news for all

of us. They have said, 'we believe in non-violence, we believe in peace.' And they also said in agony that this rally was taken over by anti-social elements. They have confessed.

[THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR) in the Chair].

The message of this is that in any given situation like this, when an agitation of a movement is started by wellmeaning people it passes on to extremist elements, or, the enemies of the society, the criminals.

SHRI Z. A. AHMAD (Uttar Pradesh): Have they been identified?

SHRI M. S. GURUPADASWAMY: It will be done by the police. Arrests have been made. The law and order machinery, the police, will discharge its responsibility, I am sure. This is the message the rally, the so-called rally, has given us. All of us are concerned. Let us not indulge in persecution mania. I appeal to friends like Mr. Kalmadi. What Mr. Tikait has said is condemnable, is atrocious. Only an insane person can utter such words.

SHRI N. K. P. SALVE: Mr. Gurupadaswamy, will you yield for a minute? I have, personally very great respect for the Leader of the House. He is really steeped in democratic traditions. Not for a moment you should think that I am doubting that. We also appreciate what you have said that the police acted with circumspection and restraint and 'Let us not condemn them'. But there is one thing which you have not dealt with and I would like you to deal with it. If it was taken over by the anti-social elements. if the rally was taken over by the entisocial elements, if it was taken over by the enemies of the society, and Mr. Titait symbolises that please answer one querry and straight. Every gentelman get, up and says that the Government should do this or that and it it is not done he takes law into his own hands. This time, his speech in the milv is a total breach and violation of the

Indian Penal Code. Therefore, my question is, will the Government prosecute him or not?

SHRI SURESH KALMADI: The whole House is unanimous on this.

SHRI M. S. GURUPADASWAMY: I have said. The language is lawless language. I agree with you. In regard to the question whether prosecution will be launched against him or not, from my point of view, his prosecution is not so significant as is the condemnation (Interruptions)

SHRI N. K. P. SALVE: Please give a direct and straight answer to my question. (Interruptions) He has violated the criminal law of the country. The law of the land has been violated by him. Will you prosecute him or not?

SHRI M. S. GURUPADASWAMY: I understand the spirit of your argument.

(Interruptions)

SHRI AJIT P. K. JOGI: He has no respect for the Government. He has no respect for the law of the land. (Interruptions)

SHRI S. K T. RAMACHANDRAN (Tamil Nadu): Is it not sedition? (Interruptions)

SHRI M. S. GURUPADASWAMY: I am replying to Mr. Salve's question. Mr. Salve, you know, Tikait was arrested in U.P. sometime back. He was arrested. It is not as if he has not been arrested. (Interruptions) He was in jail and he was released later. My point is this. I am not saying that he should not be arrested. I am not saying that no action should be taken against him. That is not my point at all.

SHRI V. GOPALSAMY. He should be an executed.

SHRI M. S. GURUPADASWAMY: Let him be prosecuted. My point is... (Interruptions) SHRI SURESH KALMADI: You should give an assurance that he will be prosecuted.

SHRI AJIT P. K. JOGI. Give us an assurance that the law of the land would be respected. (Interruptions)

SHRI SURESH KALMADI: We want a statement from the Government itself. Individual views do not matter. A statement must come from the Government.

SHRI M. S. GURUPADASWAMY: As a political person like you, I say this. (Interruptions)

SHRI S. S. AHLUWALIA: We want a statement from the Government.

SHRI M. S. GURUPADASWAMY: He stands condemned in the eyes of the whole house. (Interruptions) This is much more important than a mere prosecution. (Interruptions)

SHRI N. K. P. SALVE: What is the Government scared of, Mr. Gurupadaswamy? (Interruptions)

SHRI SUBRAMANIAN SWAMY: The Government will do its duty, I assure you that.

SHRI SURESH KALMADI: When will it do? (Interruptions) Mr. Vice-Chairman, Sir, I would like to know whether you will direct the Government to make a statement on the incidents of 2nd October? We want a statement from the Government.

SHRI SUBRAMANIAN SWAMY: H_e said that the Government will do its duty. The best duty they can do is to resign and go and save the country.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Let us conclude this portion and let me add a voice from the Chair on this issue. 2nd Victober is a very auspicious and precious day in the history of India.

That day is associated with peace, non-violence and sanity in the society. Something that has happened on that day, the whole House is concerned unanimously about that. The Leader of the house and the Opposition, both have strongly associated themselves with the sentiments of the Members. I think let me add here that everything that happened on that day, particularly the violent part, is condemnable and we are transmitting this message to the country that the House is taking note of this disturbing development. We expect that the way the Leader of the House has assured, will encourage the Government machinery to move in this matter with the speed and take appropriate steps.

SHRI N. K. P. SALVE: And we say that if there is no violation of law, no action should be taken, but if there is violation of law of the land, this Government should give a categorical and unequivocal assurance...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): The Home Minister is here. I expect the Home Minister to react to the situation. Will you react?

SHRI N. K. P. SALVE: We do not want witch-hunting. If the law of the land....

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): The Home Minister is responding to you.

गृह मंत्रालय में राज्य मंत्री (श्री मुबोध कान्त सहाय): सर, हमारे सदन के नेता ने ग्रपनी बात रख दी है। उससे ग्रलग कोई खास बात होगी तो मैं कहूंगा... (यत्रधान)

SHRT SURESH KALMADI: What does the Home Ministry think about this? The Home Minister must come forward with a statement.

डा० रत्नाकर पाण्डेय: टिकैत को क्यों नहीं गिरफ्तार किया जाये ? श्री एन० कें ० पीं० सिन्धि: मैन्यिवेर, वहीं कह रहे हैं अगर कोई खास बात होगी तो मैं जवाब दूंगा मैं उनसे अर्ज करना चाहता हूं कि यह महकमा उनका है लीडर आफ दी हाउस का नहीं है। अगर.. (व्यवधान)

मौलाना ग्रोबंदुल्ला खां ग्राजमी (उत्तर प्रदेश): इन भाषणों से देश की गरिमा को तबाह किया गया है, यह बात क्यों नहीं सफाई के साथ कही जाती है। ऐसे ग्रादमी के खिलाफ हाउस क्या कार्यवाही करेगा?

المولازا عبدالله خان اعظمي :

ان بھائندوں سے دیھی کی گویما کو تبالا کھا کیا ہے ۔ یہ بات کیوں نہیں صفائی کے سانہہ کہی جاتی ہے ۔ ایسے آدمی کے خلاف ھاؤس کیا ۔ ا

श्रीएन.के.पो. साल्वेः ग्राप उन पर मुकदमा चलायेंगे? उन्हें प्रोसीक्यूट करेंगे? सुन लीजियेगा माननीय गृह राज्य मंत्री जी, यह ग्रापके दायरे की बात है। ग्रेगर उस शख्स ने जो भाषण दिया है वह ग्रगर जो कानून है, लॉ ग्राफ दिलेंड है, के खिलाफ हैं तो ग्राप उनको प्रोसीक्यूट करेंगे या नहीं? यह खास बात है कि जो ग्रापके महकर्मे की है उनके महकमे की नहीं है।

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश): उपसभाध्यक्ष जी, मुझे एक निबंदन करना है। सदन में जो चर्चा हुई । उसमें सदस्य इस राय के हैं कि उस दिन जो हिंसा हुई, उत्तेज-नात्मक भाषण दिये। उनके खिलाफ कार्यवाही होनी चाहिए। मेरा निवंदन यह है कि अप गृह राज्य मंत्री महोदय जो अभी-अभी सदन में अप हैं, को कहें कि दो अक्तूबर, 1990 की घटनाओं के बारे में वह सदन में एक बयान दें और उसमें इस बात का भी समावेश करें कि सरकार इस संबंध में क्या कार्यवाही करने का विचार कर रही है ? मैं समझता हं अभी तत्काल गृह राज्य मंत्री महोदय से कुछ कहना ठीक नहीं है।

औं ऐनें . कें . पी . सिंह्यें : हम खुदं निहीं चाहते कि बदले की भावना से कोई कार्यवाही कीं जाये।

[The Deputy-Chairman in the Chair]

THE DEPUTY CHAIRMAN: were discussing in the House very very sobre manner the law and order situation. Everybody has said in an anguish that such a thing should never happen and all the more, it should never happen on the birthday of the father of the nation who was an apostle of peace. The entire House with that. (Interruptions). agrees Please listen. I heard everything. (Interruptions). Please, just a minute. At least let us have total peace on this issue in this House. What Atalji has said, if the Minister comes forward with a statement we can have it. Everybody would be knowing what the situation is, what the Government wants to do. Now I have an important business of reporting....

SHRI DIPEN GHOSH: In the meantime, what was suggested by the Vice-Chairman in the Chair, that we can take a note that we condemn the speakers of the rally who indulged in such lawlessness and request the Government to take appropriate action against those who indulged in lawlessness and gave inflammatory speeches.

SHRI SURESH KALMADI: And inaction of the Government also.

THE DEPUTY CHAIRMAN: Now, Please, I suggest, not in one but in many words, violence has been condemned. I think there is no need.... please ... I think this is also very ... It is a kind of disorder in this House that when the Chair is speaking, everybody interrupts. \mathbf{How} would you put it? I am also trying to bring order in this House. Please help me. I need your help and support. Nobody is supporting violence. Everyone, regardless of his party affiliation, is condemning it and the Government should take note of it. But we have something else to be reported to the House.

^{†[]} Transliteration in Arabic Script.]

SHRI SURESH KALMADI: What action is the Government taking?

Message from

THE DEPUTY CHAIRMAN: When they come with the statement, they will come with action.

SHRI SURESH KALMADI: The Members also condemn the Government for inaction. That also should be noted.

SHRI SUBRAMANIAN SWAMY: They should come with resignation and not with a statement.

MESSAGE FROM THE LOK SABHA

The Constitution (Seventy-sixth Amendment) Bill, 1990

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Seventy-sixth Amendment) Bill, 1999 which has been passed by Lok Sabha at its sitting held on the 4th October, 1990, in accordance with the provisions of article 368 of the Constitution of India".

Madam, I lay a copy of the Bill on the Table.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY):
Just a minute, Madam. May I make a request? The Constitution (Amendment) Bill should be taken up at 2 o'clock and finished at 5 o'clock.

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): Why are you rushing it?

SHRI M. S. GURUPADASWAMY: My suggestion to you and the House is that we may take up the Constitu-

tion (Amendment) Bill at 2 o'clock and let the voting be at 5 o'clock.

THE DEPUTY CHAIRMAN: Okay, just a second...Hon'ble Leader the House, I have got Special Mentions listed before me and the other day also the Special Mentions were not taken. I request the hon. Members not to have lunch hour today and have Special Mentions because they are special. I think they are on issues which are very serious. So let us have those and at 2 o'clock we can take up the Punjab Constitution (Amendment) Bill and have voting at 6 o'clock.

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRIP. UPENDRA): At 5 o'clock, Madam, because it has to be reported back to the Lok Sabha and sent to the President.

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER): We submit ourselves to the ruling of the Chair.

THE DEPUTY CHAIRMAN: No interruptions, please.

SHRI M. S. GURUPADASWAMY: We will withdraw our list of speakers.

THE DEPUTY CHAIRMAN: They are withdrawing their speakers.

SHRI P. SHIV SHANKER: We submit ourselves to the ruling that you have been pleased to give and the observations that you were pleased to make. We can skip lunch hour and we can go ahead with the Special Mentions, otherwise the Special Mentions will be relegated to the background. After lunch hour, we start the 'Constitution (Amendment) with Advisory Com-The Business mittee has decided on certain time. Five hours have been allotted for discussion on this Bill. Now if they withdraw all their speakers, then so far as our speakers are concerned, we will speak.